

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
RAJYA SABHA
UNSTARRED QUESTION NO. 1041
(TO BE ANSWERED ON 09.03.2017)

CONCLUDING CORRUPTION CASES

1041. SHRI K.C. RAMAMURTHY:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that fight against corruption is not so encouraging as corruption cases constitute just 0.06 per cent of total crimes during the last 15 years as per the study conducted by the Commonwealth Human Rights Initiative;
- (b) whether it is also a fact that there is not even a single conviction in five States in the last 15 years;
- (c) whether the acquittal is 100 per cent in three States; and
- (d) if so, how the Ministry looks at these figures and what plans it has to bring corruption cases to their logical end?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): A report on the study conducted by Commonwealth Human Rights Initiative (CHRI) on "Government's Efforts to Combat Corruption" based on National Crime Records Bureau (NCRB) Statistics of total crime in the last 15 years, i.e. 2001-2015, is available on the website of CHRI.

It is pertinent to mention that the Government has not entrusted any such study to CHRI.

As informed by CBI, during the year 2016, out of 925 cases (Regular Cases) registered by CBI, 673 cases were registered under Prevention of Corruption Act which is 72.7%.

(b) & (c) No Centralised data is maintained regarding conviction in cases where procedure is launched by agencies of State Govt.

(d): The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several measures to combat corruption and improve the functioning of the Government. These inter alia include:

- (i) Enactment of Right to Information Act, 2005;
- (ii) Enactment of Lokpal and Lokayuktas Act, 2013;

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- (iii) Enactment of Whistle-blowers Protection Act, 2011;
- (iv) Issue of Instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (v) Introduction of e-Governance and simplification of procedure and systems;
- (vi) Issue of Citizen Charters;
- (vii) Ratification of the United Nations Convention against Corruption (UNCAC) in 2011;
- (viii) Placing of details of immovable property returns of all Members of the All India Services and other Group' A' officers of the Central Government in the public domain; and
- (ix) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.
